

**Constitution of committee regarding re-employment
of ex-servicemen in PSBs**

2528. SHRI MAHANDER SINGH MAHRA: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry has constituted a Committee consisting of three Members in regarding to the matters pertaining to re-employment of ex-servicemen in SBI and its associate banks;

(b) if so, its legal status and terms of reference thereof and whether it was empowered to interpret the policies enacted by the DoPT/MoD in regard to ex-servicemen;

(c) the validity of its recommendations, which are contrary/violating the existing orders of DoPT/MoD without obtaining ratification of proper authorities in the matter; and

(d) what action Government contemplates for this extra-jurisdiction act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) No, Sir.

(b) to (d) Do not arise.

Disinvestment of PSUs

2529. SHRI NARENDRA KUMAR SWAIN: Will the Minister of FINANCE be pleased to state:

(a) whether Government has identified loss making Central Public Sector Undertakings for strategic disinvestment during current fiscal year, if so, details or these PSUs;

(b) what is the approximate revenue Government will generate from these strategic sale; and

(c) which are the private undertakings who have shown keen interest to invest in these undertakings and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) No, Sir.

(b) and (c) Do not arise in view of (a) above.